

RATIFIED

Minutes of Meeting No.12/14 held on 03.09.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 12/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 03.09.2013 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

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1	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:15.10.2013
	Decision : The Committee noted that DIT vide letter No.17(115)/2012-IPHW dated 13.8.2013 has provided comments. The Committee, however, decided to ask the firm to give a complete list of items which are intended to be imported under this authorization as well as list of items which are intended to be procured from the domestic market along with their value. This was required as in the application the firm have simply indicated “as per bill of material”. The list of items which are permitted to be imported under this authorization has to be specifically mentioned in the authorization. The Committee also decided to check up from RA as to whether advance authorization has been issued with any specific list of items or with a general description “as per bill of material”.			

2	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:15.10.2013
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to defer the case.			

	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2013 03.09.2013	Approved
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	
	Decision : Based on DIPP letter dated 3.9.2013, the Committee decided to ratify norms of subject authorization as under:			

3	- Net weights of 7233 Kgs., 8887 Kg., 2524 Kgs. & 1548 Kgs may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. - Import items at Sl. No. 1 & 2 shall be of relevant grade as contained in the export products. - Quantity of import item at Sl. No. 1 may be allowed as 6.996 MT as 1.05 Kgs./Kg. in the export products at Sl. No. 1, 2 & 3. - Quantity of import item at Sl. No. 2 may be allowed as 14.206 MT as 1.05 Kgs./Kg. in the export products at Sl. No. 1, 2 & 3. - Import items at Sl. No. 3 to 6 may be deleted as use of these items not shown in the export items.
	RLA may take necessary action accordingly.

4	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 9.7.2013 and decided to send an email reminder for expediting their reply.			

5	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:15.10.2013
	Decision : The Committee noted that the matter is under examination of PC-VI Section and decided to await comments.			

6	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 7.2.2013 issued by DIT followed by reminder dated 24.7.2013 and final reminder dated 8.8.2013 and decided to send an email for expediting their reply failing which the case will be rejected.			

7	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:15.10.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

8	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:12/80-ALC2/2013 03.09.2013	Withdrawn
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:15.10.2013

Decision : The Committee noted that this case was already decided in meeting dated 23.7.2013 and accordingly withdrawn the case.

9	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:15.10.2013
	Decision : The Committee noted that an email was sent to firm for information and reply is awaited.			

10	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 9.7.2013 and decided to send an email reminder for expediting their reply.			

11	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Approved
	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(09)/13-ME dated 1.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

12	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:15.10.2013
	Decision : Based on DIPP letter dated 3.9.2013, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. For net weight of components to be manufactured from import items at Sl. No.1 & 2, details of components with net weights thereof may be indicated 3. Detailed calculations for the quantity of Carbon Steel Tubes & pipes (import items at Sl. No. 3 & 4) supported by length and number of tubes/pipes in the export product.			

13	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.5.2013 followed by reminder dated 29.8.2013 and decided to send a final email reminder requesting them for expediting their reply.			

14	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Approved
	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DIT UO No. 17/93/2012-IPHW dated 31.7.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

15	Case No.:5/13/80-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00260/AM13/	RLA File :05/24/040/00199/AM13/	Lic.No/Date:0510333158 30.08.2012	Defer Date:15.10.2013
Decision : The Committee noted that DIT has issued a deficiency letter on 23.7.2013 seeking certain information from firm for examination of the case. The Committee decided to remind the firm for expediting their reply.				

16	Case No.:2/17/80-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00367/AM13/	RLA File :04/24/040/00136/AM13/	Lic.No/Date:0410140373 11.10.2012	Defer Date:15.10.2013
Decision : The Committee noted that C&PC has issued a deficiency letter on 18.4.2013 seeking certain information from firm for examination of the case. The Committee decided to remind the firm for expediting their reply.				

17	Case No.:21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:15.10.2013
Decision : The Committee noted that reply submitted by the firm is not complete/proper and hence decided to seek information from firm on the following: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.-export product wise.				

18	Case No.:13/26/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00574/AM13/	RLA File :07/24/040/00366/AM13/	Lic.No/Date:0710092780 31.12.2012	Defer Date:15.10.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

19	Case No.:23/26/80-ALC2/2012	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00584/AM13/	RLA File :07/24/040/00420/AM13/	Lic.No/Date:0710092968 08.01.2013	Defer Date:15.10.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 29.8.2013 and decided to remind them for expediting their reply.

20	Case No.:8/26/80-ALC2/2012	Party Name:JINDAL RAIL INFRASTRUCTURE LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00569/AM13/	RLA File :05/23/040/00400/AM13/	Lic.No/Date:0510342981 10.01.2013	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 29.5.2013 and final reminder dated 9.7.2013 and decided to send an email to firm requesting them to submit their reply immediately failing which the case will be rejected.			

21	Case No.:27/26/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00588/AM13/	RLA File :31/83/040/00164/AM13/	Lic.No/Date:3110056801 11.01.2013	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 9.7.2013 and decided to send an email to firm requesting them to submit their reply immediately failing which the case will be rejected.			

22	Case No.:17/26/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00578/AM13/	RLA File :03/94/040/00825/AM13/	Lic.No/Date:0310720787 15.01.2013	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 9.7.2013 followed by reminder dated 29.8.2013 and decided to send a final reminder requesting them for expediting their reply failing which the case will be rejected.			

23	Case No.:15/26/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the firm has not replied to deficiency letter sent to them vide DHI UO No. 3(57)/11-TSW(B)/174 dated 1.8.2013. The Committee also noted that firm is making supply to oil exploration project of ONGC and the subject matter was referred to PC-IV Division for clarification. However, the Committee decided to request the firm to attend for personal hearing to explain the details of supply on 15.10.2013 at 2.30 p.m. before the Norms Committee in DGFT, Udyog Bhawan.			

24	Case No.:5/26/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00566/AM13/	RLA File :05/23/040/00453/AM13/	Lic.No/Date:0510345480 11.02.2013	Defer Date:15.10.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.5.2013 followed by reminder dated 29.8.2013 and decided to send a final reminder to firm requesting them to expedite their reply failing which			

the case will be rejected.

25	Case No.:21/26/80-ALC2/2012	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00582/AM13/	RLA File :02/24/040/00174/AM13/	Lic.No/Date:0210186293 11.02.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

26	Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

27	Case No.:3/26/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Approved
	HQ File :01/80/050/00564/AM13/	RLA File :05/24/040/00290/AM12/	Lic.No/Date:0510347794 28.02.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/253/2004-PC-II dated 12.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

28	Case No.:34/8/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00144/AM14/	RLA File :03/95/040/00036/AM14/	Lic.No/Date:0310732167 22.04.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

29	Case No.:33/8/80-ALC2/2013	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that firm is making supply to Invalidation Letter of EPCG and the matter was referred to EPCG Division for clarification.			

30	Case No.:41/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00151/AM14/	RLA File :03/95/040/01030/AM13/	Lic.No/Date:0310733370 06.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the firm has not replied to deficiency letter sent to them vide DHI UO No. 3(57)/11-TSW(B)/175 dated 1.8.2013. The Committee also noted that firm is making supply to oil exploration project of ONGC and the subject matter was referred to PC-VI Division for clarification. However, the Committee			

decided to request the firm to attend for personal hearing on 15.10.2013 at 2.30 p.m. to explain the details of supply before the Norms Committee in DGFT, Udyog Bhawan.

31	Case No.:35/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00145/AM14/	RLA File :03/95/040/00813/AM13/	Lic.No/Date:0310733531 07.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the firm has not replied to deficiency letter dated 29.8.2013 and decided to remind them for expediting their reply.			

32	Case No.:36/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00146/AM14/	RLA File :03/95/040/01006/AM13/	Lic.No/Date:0310733535 07.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the firm has not replied to deficiency letter dated 29.8.2013 and decided to remind them for expediting their reply.			

33	Case No.:43/8/80-ALC2/2013	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:12/80-ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00153/AM14/	RLA File :03/95/040/00095/AM14/	Lic.No/Date:0310733552 07.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

34	Case No.:42/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Approved
	HQ File :01/80/050/00152/AM14/	RLA File :11/24/040/00014/AM13/	Lic.No/Date:1110027462 09.05.2013	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(51)/13-TSW(B)/172 dated 1.8.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

35	Case No.:32/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2013 03.09.2013	Approved
	HQ File :01/80/050/00142/AM14/	RLA File :03/95/040/00089/AM14/	Lic.No/Date:0310733939 10.05.2013	
	Decision : Based on DIPP letter dated 3.9.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of 56 MT may be specified with the quantity of export product. 2. Import item at Sl. 1 shall be of relevant grade and thickness as contained in the export product. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5000 Kgs. as 1.05 Kgs./Kg. in the export product. 4. Weights of import items at Sl. No. 2 & 4 may be specified as 10900 Kgs. & 142 Kgs. respectively.			

5. Quantities of import items at Sl. No. 2 & 4 may be allowed on net to net basis with accountability clause.
6. Import item at Sl. No. 3 shall be of relevant grade and dia. as contained in the export product.
7. Quantity of import item at Sl. No. 3 may be allowed as 43660 Meters (41 MT) inclusive of a wastage of 2 %.
8. Quantity of import item at Sl. No. 5 (welding Consumables) may be allowed as 619 Kgs.

RLA may take necessary action accordingly.

36	Case No.:3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that the case was referred to PC-VI Division for clarification and reply is awaited.			

37	Case No.:39/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00149/AM14/	RLA File :03/95/040/00055/AM14/	Lic.No/Date:0310734097 13.05.2013	Defer Date:15.10.2013
	1. Decision : Based on DIPP letter dated 3.9.2013, the Committee decided to seek information on following from firm: Net weight of indigenous items in the export product. 2. Information in respect of Sl. No. 5, 11 & 13 of Standard Deficiency Format. 3. Information in respect of Sl. No. 11A of Standard Deficiency Format for import item at Sl. No. 1 4. For net weight of components to be manufactured from import items at Sl. No.1, 2, 10 & 11, details of components with net weights thereof may be indicated. 5. No. of Production Test Coupons and weight thereof at import item at Sl. No. 3 and justification/basis for the quantities of "Production Test coupons" .			

38	Case No.:37/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00147/AM14/	RLA File :52/24/040/00051/AM13/	Lic.No/Date:5210039749 16.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that copy of application has been forwarded to DIPP for examination and comments. The Committee also noted that firm has not provided reply to deficiency letter and decided to remind them for expediting their reply.			

39	Case No.:38/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
	HQ File :01/80/050/00148/AM14/	RLA File :52/24/040/00045/AM13/	Lic.No/Date:5210039748 16.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that copy of application has been forwarded to DIPP for examination and comments.			

Case No.:1/6/80-ALC2/2013			Approved
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		Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:12/80- ALC2/2013 03.09.2013	
	HQ File :01/80/050/00092/AM14/	RLA File :07/24/040/00045/AM14/	Lic.No/Date:0710095552 23.05.2013	
40	Decision : Based on DIPP letter dated 3.9.2013, the Committee decided to ratify norms of subject authorization as under: 1. Word “relevant” may be prefixed with the description of import items from Sl. No. 1 to 6. 2. Quantities of import items at Sl. No. 1 & 5 may be allowed as applied for i.e. 14060.8 Kgs. & 5865 Kgs. respectively as 1.04 Kgs./Kg. content in the export products at Sl. No. 1 & 5 respectively. 3. Quantity of import item at Sl. No. 2 may be allowed as 1392.6 Kgs. as 1.03 Kgs./Kg. content in the export product at Sl. No. 2 in line with wastages on similar export products at. No. 4 & 6. 4. Quantity of import item at Sl. No. 3 may be allowed as 10296 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 2 in line with wastages on similar export products at. No. 1 & 5. 5. Quantities of import items at Sl. No. 4 & 6 may be allowed as applied for i.e. 1050.6 Kgs. & 464.53 Kgs. respectively as 1.03 Kgs./Kg. content in the export products at Sl. No. 4 & 6 respectively. RLA may take necessary action accordingly.			

	Case No.:2/6/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
41	HQ File :01/80/050/00093/AM14/	RLA File :56/24/040/00006/AM14/	Lic.No/Date:5610002221 30.05.2013	Defer Date:15.10.2013
	Decision : The Committee noted that copy of application has not been received and an email was sent to RA for application.			

	Case No.:1/12/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:12/80- ALC2/2013 03.09.2013	Status: Deferred
42	HQ File :01/80/050/00205/AM14/	RLA File :07/24/040/00144/AM14/	Lic.No/Date:0710097670 22.08.2013	Defer Date:15.10.2013
	Decision : The Committee noted that copy of application has not been received in NC and decided to request RA/firm to immediately forward copy of application for consideration of the case.			

S.No.285

Case No. A/R-70	M/s. Zenith	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date
Meeting No. 12/14	Precision Pvt. Ltd., Bangalore	RA.F.No.07/24/040/00207/AM11	(i) 0710073874 dt.27.08.2010 (ii) 0710072313 dt.07.06.2010 (iii) 0710070294 dt.17.03.2010 (iv) 0710075610 dt.24.11.2010
Date: 03.09.2013		Ratification of norms	

The Committee noted that firm was reminded by email to submit their reply. The Committee decided to send a final email reminder requesting the firm for expediting their reply failing which the case will be rejected. Case deferred to 15.10.2013.

Sl.No.286

Case No. A/R-80	M/s. Boysen	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date
Meeting No. 12/14	India Limited Noida	RA.F.No.05/23/040/00204/AM12	0510275831 dt.27.10.2010

Date: 03.09.2013	Revision of norms
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The Committee noted that firm has not replied to deficiency letter dated 17.5.2013 followed by reminder dated 9.7.2013 and final reminder dated 29.8.2013 and decided to send an email to firm for expediting their reply. Case deferred to 15.10.2013.

S.No.287

Case No. A/R-17	M/s. IDMC Limited, Udyog Nagar	HQF.No.01/80/050/00723/AM06/DES.I	Lic. No. & date 3410014306 dt.07.09.2005
Meeting No. 12/14		RA.F.No.34/24/040/00124/AM06	
Date: 03.09.2013		Request for amendment / revision of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to modify norms of subject authorization as under:

1. Net empty weights of 5444 Kgs., 2946 Kgs., 4458 Kgs., 21617 Kgs., 23611 Kgs., 23448 Kgs., 12238 Kgs., 12758 Kgs. & 8917 Kgs. may be specified with the quantities of export products from Sl. Nos. 1 to 9 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 1965 Kgs. inclusive of 3 % wastage as applied for by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 19210 Kgs. inclusive of 3 % wastage as applied for by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 20486 Kgs. inclusive of 3 % wastage as applied for by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 4314 Kgs. inclusive of 3 % wastage as applied for by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed as 5498 Kgs. inclusive of 3 % wastage as applied for by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed as 10644 Kgs. inclusive of 3 % wastage as applied for by the firm.

RLA may take necessary action accordingly.

S.No.288

Case No. A/R-21	M/s. Atlas Copco (India) Ltd., Pune	HQF.No.01/80/050/00690/AM11/DES.I	Lic. No. & date 0310375369 dt.10.04.2006
Meeting No. 12/14		RA.F.No.03/94/040/01231/AM06	
Date: 03.09.2013		Fixation of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to modify norms of subject authorization as under:

“For the purpose of regularization, Advance Authorization may be ratified as per General Note -4 of Engineering products”.

RLA may take necessary action accordingly.

S.No.289

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No. 12/14		RA.F.No.05/24/040/00318/AM10	
Date: 03.09.2013		Revision of norms	

The Committee noted that the subject matter was referred to PC-VI Division for clarification and reply is awaited. Case deferred to 15.10.2013.

Sl.No.290

Case No. A/R-35	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur	HQ F.No.01/81/50/00443/AM12/DES-I	Lic. No. & date 0710084702 dt.15.12.2011
Meeting No. 12/14		RA.F.No.07/24/040/00367/AM12	
Date: 03.09.2013		Revision of Norms	

The Committee considered the representation submitted by the firm for revision of norms and after detailed deliberation of the case, the Committee decided to reaffirm the earlier decision of NC and closed the case on the part of Norms Committee. RLA may take necessary action accordingly.

Sl.No.291

Case No. A/R-37	M/s. Lifelong India Ltd.,	HQF.No.01/80/050/00482/AM09/DES-I	Lic. No. & date
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Meeting No. 12/14	Gurgaon	RA.F.No.05/24/040/00099/AM09	0510222158 dt.13.06.2008
Date: 03.09.2013		Part No. as per Norms Committee decision not mentioned on shipping Bills	

The Committee considered reply submitted by DHI vide UO No.3(87)/08-TSW(B)/129 dated 21.6.2013. The Committee examined the case. Since export has already done, the Committee agreed with the request of the firm to delete the part numbers from the export products. However, RA has to ascertain the net content of the imported items is indicated in the Export Product and based on the net content 5% wastage is to be allowed as per the norms approved earlier. RLA may take necessary action accordingly.

Sl.No.292

Case No. A/R-41	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQ F.No.01/80/50/00572/AM12/DES-I	Lic.No. & Date
Meeting No. 12/14		RA F.No.61/24/040/00055/AM12	6110000728
Date: 03.09.2013		Revision of norms	dt.27.12.2011

The Committee noted that as per decision of the Norms Committee-I at Sr.No.165 in its meeting dated 11.6.2013, Shri S.C. Mittal, Executive Director (Finance-RM), and Shri D.K. Pandey, General Manager, Engg & Commercial Coordination, BHEL attended before the Committee and explained that they are importing Turbine and Generator under this authorization and supplying to project authority. The Committee informed the firm that if goods are imported and supplied as it is, then facility of Advance Authorization will not be allowed as per Policy Circular No. 50 dated 28.12.2011. However, the Chairman, NC-I has drawn the attention of the firm to Custom Notification No.12/2012 dated 17.3.2012 wherein it is permitted to import goods for Mega Power Projects without payment of custom duty and suggested the firm to explore the possibility of clearing the goods under zero custom duty under this custom notification subject to compliance of conditions as given in this notification. The Committee decided to defer the case to 15.10.2013.

S.No.293

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 12/14		RA.F.No.03/95/040/00712/AM10	0310557677 dt.29.01.2010
Date: 03.09.2013		Amendment in quantities / addition of additional import items	

The Committee noted that in this case firm is supplying to oil exploration project of ONGC and firm was asked to provide a certificate from Directorate of Hydrocarbon. The firm has not provided any reply in this regard but has requested for personal hearing vide their letter dated 19.7.2013. The Committee, however, observed that the matter regarding eligibility for facility of advance authorization when supply is to petroleum exploration fields is under examination of PC-VI Division and decided to await comments from PC-VI Section. Case deferred to 15.10.2013.

S.No.294

Case No. A/R-142	M/s. Tema India Ltd.,	HQF.No.01/80/050/00583/AM13/DES.I	Lic. No. & date
Meeting No. 12/14		RA.F.No.03/95/040/00543/AM11	0310594253 dt.28.09.2010
Date: 03.09.2013		Ratification of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to seek information from firm on the following:

- Information in respect of Sl. No. 11 & 11A of Standard Deficiency Format for CS Plates & SS Plates –export product wise.

Case deferred to 15.10.2013.

S.No.295

Case No. A/R-48	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00546/AM13/DES.I	Lic. No. & date
Meeting No. 12/14		RA.F.No.03/94/040/00802/AM13	0310719442 dt.04.01.2013
Date: 03.09.2013		Revision of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to maintain Status quo and firm's representation was rejected as weight of import item at Sl. No. 1 has been reduced after taking 20 % recovery from scrap and quantity of import item at Sl. No. 8 has been reduced after taking 1/3rd recovery from the scrap generated during the manufacturing operations.

Accordingly, the Committee decided to close the case on the part of Norms Committee. RLA may take necessary action accordingly.

S.No.296

Case No. A/R-49	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00271/AM13/DES.I	Lic. No. & date 0310701811 dt.13.07.2012
Meeting No. 12/14		RA.F.No.03/94/040/00262/AM13	
Date: 03.09.2013		Revision of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to maintain Status quo and firm's representation was rejected as quantities of import items at Sl. No. 4 & 10 has been reduced after taking 1/3rd recovery from the scrap generated during the manufacturing operations.

Accordingly, the Committee decided to close the case on the part of Norms Committee. RLA may take necessary action accordingly.

S.No.297

Case No. A/R-50	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00442/AM13/DES.I	Lic. No. & date 0310712579 dt.12.10.2012
Meeting No. 12/14		RA.F.No.03/94/040/00442/AM13	
Date: 03.09.2013		Revision of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to maintain Status quo and firm's representation was rejected as quantity of import item at Sl. No. 2 has been reduced after taking 1/3rd recovery from the scrap generated during the manufacturing operations.

Accordingly, the Committee decided to close the case on the part of Norms Committee. RLA may take necessary action accordingly.

S.No.298

Case No. A/R-58	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00458/AM13/DES.I	Lic. No. & date 0510339184 dt.20.11.2012
Meeting No. 12/14		RA.F.No.05/23/040/00327/AM13	
Date: 03.09.2013		Modification of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to modify norms of subject authorization as under:

1. Word "with accessories and parts" may be suffixed with the description of export items at Sl. No. 1 to 8.
2. UOM of export products at Sl. No. 1 to 8 may be amended from "Number" to "Set"

RLA may take necessary action accordingly.

S.No.299

Case No. A/R-59	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00438/AM13/DES.I	Lic. No. & date 0310712410 dt.11.10.2012
Meeting No. 12/14		RA.F.No.03/94/040/00465/AM13	
Date: 03.09.2013		Revision of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to maintain Status quo and firm's representation was rejected as quantity of import item at Sl. No. 2 has been reduced after taking 1/3rd recovery from the scrap generated during the manufacturing operations.

Accordingly, the Committee decided to close the case on the part of Norms Committee. RLA may take necessary action accordingly.

S.No.300

Case No. A/R-60	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00544/AM13/DES.I	Lic. No. & date 0510315464 dt.24.01.2012
Meeting No. 12/14		RA.F.No.05/23/040/00407/AM13	
Date: 03.09.2013		Revision of norms	

Based on DIPP letter dated 3.9.2013, the Committee decided to modify norms of subject authorization as under:

Keeping in view that import was undertaken before ratification of norms, norms may be modified as under, for the purpose of regularization:

1. Words "size 19.05 MM OD" may be prefixed with the description of import item at Sl. No. 1.
2. Quantity of import item at Sl. No. 1 may be allowed as 58166 Kgs on net to net basis.

RLA may take necessary action accordingly.

Sl.No.301

Case No. C –07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 12/14		Fixation of input output norms for the export product “Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power supply Unit PCB Assembly etc” in respect of 100% EOU - reg
Date: 03.09.2013		

The Committee noted that the case is under examination of DIT and decided to await comments. Case deferred to 15.10.2013.

S.No.302

Case No. C-04	Reference received from Addl. DGFT, Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No. 12/14		Clarification against SION at Sl. No. C-1647 Engineering Product – reg.
Date: 03.09.2013		

The representative of M/s. L&T Construction Shri Aravind Srinivasan, Senior Design Engineer, Instrumentation attended personal hearing before the Committee. He explained that they have obtained more than one Advance Authorizations for supply of Coal Handling Plants. The inputs include components of mechanical, electrical, electronics and instrumentation for supply of the export products. He explained that the components are essential items and without them the Coal Handling Plants cannot be complete. The Committee advised them to make a detailed submission giving all inputs and components required for the manufacturing of the Coal Handling Plants and its manufacturing processes. The Committee explained to them that if they obtain more than one authorization for supply to Mega Power Plants, they may maintain a list of such authorizations and also place a copy of PAC in each files. The firm agreed to submit their detailed reply within a week's time to the Norms Committee. Case deferred to 15.10.2013.
